

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS (SHRIMATI MARGARET ALVA): (a) No, Sir.

(b) Does not arise.

Corruption Cases Against Officials of Public Sector Undertakings and Government Departments

3185. SHRI HARI KEWAL PRASAD: Will the PRIME MINISTER be pleased to state:

(a) the number of corruption cases registered against the higher officers of Public Sector Undertakings and Government Departments during the last three years, years-wise:

(b) the action taken against them and the outcome thereof: and

(c) the existing procedure for taking action against the officers of Indian Administrative Service and Indian Police Service who are involved in corruption cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) the year-wise break up of corruption cases registered against officers of Group 'A' status of Government Departments and officers of equivalent status of Public Sector Undertakings, during the last three years is as under:—

Year	No. of cases registered
1988	184
1989	177
1990	175

(b) Out of the cases investigated, 58 cases have been sent up for trial: 208

cases have been recommended for departmental action: 43 for such action as may be deemed necessary; 14 cases were otherwise disposed of and 38 cases closed for want of sufficient evidence:

(c) While dealing with the cases of corruption against officers of Indian Administrative Service and Indian Police Service, the procedure laid down in the Prevention of Corruption Act, 1988 and the All India Services (Discipline and Appeal) Rules, 1969 is followed.

[English]

Scarcity of Indigenous Newsprint

3186. SHRI GOPI NATH GAJAPATHI: Will the PRIME MINISTER be pleased to state:

(a) whether there is scarcity of indigenous newsprint in the country;

(b) if so, the reasons therefor; and

(c) the steps taken to make indigenous newsprint available to the small and medium newspapers to meet their requirements?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) and (b) At present, the indigenous production of Newsprint is not adequate to meet the requirement fully. Even though sufficient capacity of newsprint has been sanctioned by way of Industrial Licences/Letters of Indent in addition to the existing installed capacity of 3.3 lakh tonnes, the progress of its implementation in private sector is not satisfactory mainly on account of high capital cost and low profit making.

(c) Newspapers having an annual entitlement of upto 200 MT are allotted 100% imported newsprint. Newspapers whose entitlement exceeds 200 MT are allotted indigenous newsprint and imported newsprint in a fixed ratio which is determined on year to year basis.

[Translation]

Irregularities in the Purchase of Rice by FCI in Rampur (U.P.)

3187. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of FOOD be pleased to state :

(a) whether complaints were received about the purchase of sub-standard rice by the Food Corporation of India in Rampur (Uttar Pradesh) ;

(b) if so, the action taken thereon ;

(c) whether the proportion of broken rice was found in excess of the approved quantity during the investigation ; and

(d) if so, the action taken in this regard to check the recurrence of such incidents in future ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOD) : (a) No complaint has been received about the purchase of substandard rice in Rampur (Uttar Pradesh) during the current marketing season 1990-91.

(b) to (d) Do not arise.

Outstanding amount against Sugar Mills

3188. SHRI SIMON MARANDI : Will the Minister of FOOD be pleased to state :

(a) whether large amount of the sugarcane producing farmers is outstanding against various sugar mills ;

(b) if so, the State-wise outstanding amount of the farmers against these mills in various regions during 1989, 1990 and 1991, year-wise, along with the number of farmers thereof and the percentage of the interest paid to the farmers at the time of making payments to them and the total amount of interest paid thereof ; and

(c) the steps taken by the Government to have the farmers paid their outstanding prices of sugarcane in the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD (SHRI TARUN GOGOD) : (a) to (c) A statement showing Statewise amount of cane price arrears and the amounts overdue on which interest is payable to growers, for the sugar seasons 1988-89, 1989-90 and 1990-91, as on 15th June each season, is given in the attached statement.

Information regarding the number of farmers in each region/State to whom the aforesaid outstanding amounts are due, the percentage of interest paid to the farmers by sugar mills and the total amount of interest paid thereof is not available with the Central Government.

Ensuring timely payment of cane price is primarily the responsibility of the State Governments who have got the necessary powers and field organisations to enforce such payments. Central Government has requested the State Governments to take requisite steps to liquidate the cane price arrears.